

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 19485-JK (LD) of 2024

DATED: - 09 - 12 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 09.12.2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.19485 -JK (LD) of 2024 dated 09.12.2024

S No.	Title of the Case	OIC
1	TA No. 3761/2020 titled Ram Paul Versus UT of J&K and others.	Sh. Nisar Ahmad Shah, Dy. SP(S) Dy. SP Personel, PHQ
2	T.A No. 193 of 2022 in SWP No. 533/2023 Sukhvinder Singh Versus UT of J&K and others	Sh. Nisar Ahmad Shah, Dy. SP(S) Dy SP (Pers), PHQ
3	Inder Parkash Versus Union of India and Others in CM No. 2162/2021, OWP No.787/2007.	Mr. Shabir Ahmad Dy. SP Welfare PHQ J&K
4	UT of J&K Vs Nisar Ahmad Lone, FIR No. 05/2020 u/s 8 of POCSO Act P/s Harwan	Sh. Dheeraj Kumar SDPO Nehru Park
5	WP(C) No. 2037/2024 titled Rattan Lal Khosa V/S UT of J&K and others.	Ms. Syed Saleet Shah-JKPS (Dy. SP Hqrs Srinagar)
6	OA No. 920/2023 titled Sourav Mattoo V/S UT of J&K and ors	Sh. Harish Kotwal, Superintendent, District Jail, Jammu
7	WP(C) No. 330/2021 titled Dilshada Shaheen Versus U.T of J&K and others.	Sh. Mohd. Ashraf, Dy. SP (CPK)

